

O.A. No. 209/08

ORDER DATED 26<sup>th</sup> May, 2008

Coram:

Hon'ble Shri Justice K. Thankappan, Member (J)  
Hon'ble Shri C.R. Mohapatra, Member (A)

Heard Mr. S. Mallick, Ld. Counsel for the Applicant and Mr. B. Mohapatra, Ld. Counsel for the Respondents. Challenging Annexure-A/2 of transfer order the Applicant approached this Tribunal seeking for the following direction:-

- (i) quash the impugned order of transfer as at Annexure-2.
- (ii) pass such other orders as may be deemed fit and proper in the interest of justice.

As an ad-interim order he has prayed for stay of the operation of Annexure-A/2.

2. After going through the entire record of this O.A. and after hearing counsel for the applicant we find no reasons to interfere in this order, as this order shows that it has been made on administrative reason and the applicant has not made out any case to interfere in this order. However we find that the grounds urged before this Tribunal as well made before the authority viz. Respondent No.1 as per Annexure-A/3.

4.

3. In the above circumstances, without expressing any opinion on the merit of this case, we dispose of this O.A. by directing Respondent No.1 to decide the case of the applicant within a reasonable time at any rate within 15 days from receipt of the copy of this order. Ordered accordingly. It is also made clear that till the representation of applicant is disposed we keep this transfer order in abeyance so far as the applicant is concerned.

~~Member (A)~~

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MEMBER (J)